

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 13

C.P.(IB)/255(MB)2022

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **09.12.2022**

NAME OF THE PARTIES: **Nilam Mittal**

V/s

Omkar Realtors & Developers Pvt Ltd

Appearance (via video-conference):

For the Applicant : Adv. Anjali Shahi i/b GP and Associates

For the Respondent : Adv Surendra Vishwakarma

Section 7 of the IBC, 2016

ORDER

Ld. Counsel appearing for the Applicant is present and submits that she need time to file Vakalatnama as recently engaged by the Financial Creditor. Record reveals that there was no representation for the Financial Creditor since filing of the petition. On 10.03.2022 matter is kept today under the caption either for appearance or for dismissal Order. Taking note of the submission time granted for to file Vakalatnama. Ld. Counsel appearing for the Corporate Debtor present and submits that the reply is already on record. List this matter on Board on 05.01.2023.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)

Jagdish